

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

17.05.2013

OA No. 386/2013

Mr. P.P. Mathur, Counsel for applicant.

Heard the learned counsel for the applicant at length.

From the perusal of the record, it appears that the applicant had filed an OA No. 748/2012 before this Tribunal. This Tribunal vide order dated 09.11.2012 (Annexure A/26) directed the respondents to decide the representation of the applicant dated 04.06.2012 (Annexure A/2 of OA No. 748/2012) expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of the order. The learned counsel for the applicant could not show any document which could prove that the order dated 09.11.2012 passed in OA No. 748/2012 has been complied with by the respondents.

Looking to the facts & circumstances of the case, the respondents are directed not to pass a final order in this case until the order dated 09.11.2012 passed in OA No. 748/2012 is complied with by them by passing a reasoned & speaking order according to the provisions of law on the representation filed by the applicant dated 04.06.2012 (Annexure A/2 of OA No. 748/2012).

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

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